

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH,
BOMBAYOriginal Application No.1347/92.

Shri H.G.Deshpande.

.... Applicant.

v/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Ms.Usha Savara, Member(A),

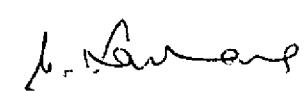
Appearances:Applicant by Shri S.P.Kulkarni.
Respondents by Shri V.M.Bendre.Oral Judgment:-

(Per Ms.Usha Savara, Member(A)) Dated: 22.4.1993.

Heard Shri S.P.Kulkarni for the applicant and
Shri V.M.Bendre for the Respondents.

2. Misc. Petition No.277/93 has been filed for amendment. It is seen that the amendments prayed for are very extensive. When faced with this Shri Kulkarni sought permission to withdraw the application with liberty to file a fresh Original Application.

3. He is permitted to withdraw the application and if his grievance survives, he may file a fresh O.A. if necessary. Misc. Petition No.277/93 and the O.A. ~~is~~ stands disposed of.


(USHA SAVARA)

MEMBER (A).